

- strength for each class/division wherever necessary to accommodate the students who have migrated from Kuwait and Iraq in relaxation of the normal priority criteria.
- (ii) Pupils admitted this year will continue to be in the schools till they finish their course.
- (iii) 60% attendance available to the pupil after admission to the schools in Kerala will be treated as minimum attendance.
- (iv) Students studying languages like French or other subjects which are not being offered by Kendriya Vidyalayas/CBSE schools, will be permitted to sit for the examination, provided the guardians take up the responsibility of arranging private study in these subjects.
- (v) The request for exemption from a third language as a compulsory subject, will be considered favourably by the respective Boards of Education.
- (vi) For admission to class XI, the minimum marks requirement followed in Kendriya Vidyalayas for two Science groups will be insisted. However, those studying in Standard XII, this condition will not be applied.
- (vii) The schools affiliated with CBSE where there are classes only up to standard X, the Xth Standard may be opened provisionally in anticipation of sanction by CBSE if the Management has provided minimum requirements for opening that standard under the

existing provisions.

- (viii) In respect of existing schools which have only standards upto IV or so, the Standards V & VI may be opened this year so that the students migrated from the Gulf countries could be admitted.

[*Translation*]

Minimum Statutory Price of Sugarcane

1036. SHRI MITRA SEN YADAV:
SHRI SANTOSH KUMAR
GANGWAR:
SHRI M. BAGA REDDY:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Government are aware of the disparity in the statutory minimum price of sugarcane in the various states of the country;

(b) if so, the price of the sugarcane State-wise;

(c) whether the Government propose to bring uniformity in the price structure of sugarcane; and

(d) if so, the steps proposed to be taken to bring about uniformity in this regard?

THE MINISTER OF STATE IN MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN): (a) and (b). The statutory minimum price of sugarcane payable by Sugar factories; fixed by the Central Government under the Sugarcane (Control) Order, 1966, is applicable uniformly in all the States. For 1990-91 sugar season, the price has been fixed at Rs. 23.00 per quintal linked to a recovery of 8.5% with proportional premium for higher recoveries. This price is uniform for all the states.

(c) and (d). In view of the reply to parts (a) and (b) above, these questions do not arise.

Misuse Charges Claimed From Bhartiya Kala Kendra

1037. SHRI R. N. RAKESH: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 6494 on 11 April, 1988 regarding misuse charges claimed from Bhartiya Kala Kendra and State;

(a) the total amount of misuse charges due from the Bhartiya Kala Kendra for renting out their premises; and

(b) the amount actually recovered so far and the amount still outstanding?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) and (b). Bhartiya Kala Kendra have represented against the levy of misuse charges. No final decision has been taken by Government on the amounts due. No recovery has been made so far from the Bhartiya Kala Kendra.

Commitments by Pepsi Foods

1038. SHRI GEORGE FERNANDES: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that Pepsi Foods Private Limited have failed to honour the commitments made in their application for licence;

(b) if so, steps being taken by the Government to make the company respect its commitments;

(c) whether the jobs the company had promised to generate have actually been so generated;

(d) if so, the details thereof; and

(e) whether there are serious complaints of over invoicing and other malpractices against the company in the matter of import of machinery and other equipment?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b). M/s. Pepsi Foods Private limited have been granted a letter of intent for the manufacture of processed potato/grain foods, soft drink concentrates and processed fruit/vegetable products subject to certain conditions. Any violation of the conditions in the Industrial Approval by M/s. Pepsi Foods Private Limited will attract penal action under law.

(c) to (e). The requisite information is being collected and will be laid on the Table of the House.

Teachers on Deputation in Delhi Administration

1039. SHRI RAVINARAYAN PANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some teachers from other States joined as T.G.T. on deputation in Directorate of Education, Delhi Administration under the Government of India's instructions for posting the husband and wife at the same station; and

(b) if so, the particulars of those teachers absorbed permanently, out of above deputationists since 1983 till date?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN): (a) and (b). The details of teachers from other states who joined as Trained Graduate Teachers on deputation in